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# West Pakistan Laws (Adaptation) Order, 1964

[03 June 1964]

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**SCHEDULE 1:-** SCHEDULE I

# West Pakistan Laws (Adaptation) Order, 1964

[03 June 1964]

WHEREAS, clause (1) of Article 225 of theConstitution provides that, except as provided by the said Article, all existing laws shall, subject to the Constitution, continue in force, so far as applicable and with the necessary adaptations, until altered, repealed or amended by the appropriate legislature; AND, WHEREAS, clause (4) of the said Article provides that, for the purpose of bringing the provisions of any existing law into accord with the provisions of the Constitution (other than Part II of the Constitution), the President may make, by order, such adaptation, whether by way of modification, addition or omission, as he may deem to be necessary or expedient; AND, WHEREAS, clause (5) of the saidArticle provides that the President may authorise the Governor of a Province to exercise, in relation to the Province, the powers conferred on the President by clause (4) of the said Article in respect of laws relating to matters with respect to which the legislature of the Province has power to make laws; AND, the President has been pleased to authorise the WHEREAS, Governor of West Pakistan to exercise in relation to his Province the powers conferred upon the President by clause (4) of the said Article in respect of all laws made by any legislative authority in the Province, other than laws relating to any matter enumerated in the Third Schedule to the Constitution; Now, THEREFORE, in exercise of the powers conferred as aforesaid, the Governor is pleased to make the following Order:-

# 1. Short Title And Commencement :-

- (1) This Order may be called the West Pakistan Laws (Adaptation) Order, 1964.
- (2) It shall come into force at once and shall be deemed to have taken effect on the 8th day of June, 1962.

# 2. Adaptation Of Provincial Laws :-

- (1) The laws specified in the Schedule, shall, until repealed or amended by the competent authority, have effect and be deemed to have at all material times had effect subject to the adaptations directed by the Schedule.
- (2) References to any law in this Article and the Schedule shall be construed as references to that law as amended or modified by any subsequent law previous to this Order and as in force immediately before the commencement of this Order.
- (3) Where the Order requires that, in any specified law or in any section or portion thereof, certain words shall be substituted for certain other words or that certain words shall be omitted, that substitution or omission, as the case may be, shall, except where it is otherwise expressly provided, be made wherever the words referred to occur in that law, or, as the case may be, in that section or portion.

**SCHEDULE 1** 

SCHEDULE I

[See SECTION 2(1)]

PART I

ACTS OF THE GOVERNOR-GENERAL APPLICABLE TO LOCAL AREAS

- 1 1887 XVI The Punjab Tenancy Act (a) In section 4-
- (i) in sub-clause (d) of clause (5) and sub-clause (b) of clause (10) for "the Crown" substitute "Government", and
- (ii) in clause (15), for "an officer of the Crown", substitute "a servant of the State" and for "by the Crown"substitute "by Government".
- (b) In sub-section (3) of section 32 and sub-section (11) of section 53, for "the Crown, or against any officer of the Crown", substitute "Government, or against any servant of the State".
- (c) In explanation (5) under sub-section (9) of section 115, for "Crown land", substitute "Government land".
- 2 1887 XVII ThePunjab Land Revenue Act. (a) In clause (6) of section 3, subsection (3) of section 32, sub-sections (1), (2) and (3) of section 42, section 59, sub-section (1) of section 96 and section 139 (including the marginal note) for "the Crown" substitute "Government".
- (b) In section 41 for "the Crown for the purposes of the Province, and the Provincial Government" substitute "Government".
- (ii) for "the Crowns rights thereto" substitute "its rights thereto".
- (c) In section 43 (including the marginal note), for "the Crown" as also for "the

Provincial Government" substitute "Government".

- (d) In sub-section (2) of section 140, for "the Crown, or against any officer of the Crown", substitute "Government, or against any servant of the State".
- 3 1900 XIII The West Punjab Alienation of LandAct. In sub-section (3) of section 1, omit"Central".

#### PART II

### **PUNJAB ACTS**

- 1 1900 II The Punjab Land Preservation Act. (a)In sub-section (2) of section 8, for "His Majesty for the purposes of the Province" substitute "the Provincial Government".
- (b) In sub-section (4) of section 8, clause (c) of sub-section (2) of section 10 and in the marginal notes to sections 8 and 10, for "His Majesty", substitute" the Provincial Government".
- (c) In section 21, for "Crown", substitute "Provincial Government".
- 2 1903 The Punjab Court of Wards Act. In section 29, for "the Crown", substitute "Government".
- 3 1905 II The Punjab Minor CanalsAct. (a) In the proviso to sub-section (2) of section 2-
- (i) in clause (a), for "His Majesty for the purpose of the Province" substitute "the Provincial Government"; and
- (ii) in clause (b) for "servants of the Crown", substitute "servants of the State".
- (b) In clause (b) of sub-section (2) of section 48, for "Crown for the purposes of the Province", substitute "Provincial Government"; and in the marginal note of that section, for "the Crown", substitute "Government".
- (c) In sub-section (2) of section 67, for "Crown", substitute "Provincial Government".
- (d) In section 72, for "servants of the Crown", substitute "servants of the State".
- (e) In sub-section (1) of section 74, for officer of the Crown, substitute servant of the State.
- 4 1912 V The Colonization of Government Lands (Punjab) Act. (a) In section 3, subsection (2) of section 6, sections 14, 15, 28 (including the marginal note) and 32, clause (a) of section 33 and in conditions 1 and 5 of Schedule II, for "Crown", or "the Crown", substitute "Government".
- (b) In section 4, for "Crown for the purposes of the Province", substitute "Provincial Government".
- (c) In section 16 and in condition 2 of Schedule II, for "officer of the Crown", substitute "servant of the State".
- (d) In condition 2 of Schedule II and in the marginal note, for "the Crown" substitute "Government".
- 5 1913 I The Punjab Pre-emption Act. In section 9, for "the Crown", substitute "Government".
- 6 1914 I The Punjab Excise Act (a) In section 3-
- (i) omit clause (6-b); and
- (ii) in clause (12), for "the Provinces and the Capital of the Federation", substitute "Pakistan".
- (b) In clause (3) of the section 26, proviso to section 31 and section 63 for "the Provinces and the Capital of the Federation", substitute "Pakistan".
- (c) In section 31, for "An excise duty or a counter-vailing duty as the case may be", substitute "A duty".
- (d) Omit section 33-A.

- (e) In section 57, for "Crown", substitute "Provincial Government".
- 7 1923 V The Punjab Local Option Act. In sub-clause (a) of clause (2) of section 2, for "the Provinces and the Capital of the Federation", substitute "Pakistan".
- 8 1925 VIII The Sikh Gurdwaras Act. (a) Insection 49, for "Provincial Legislative Assembly of the Punjab" substitute "Provincial Assembly".
- (b) In clause (i) of sub-section (2) of section 70, for "Service of the Crown", substitute "Service of the State".
- (c) In section 92, for "Provincial Legislative Assembly", substitute "Provincial Assembly".
- 9 1926 V The Punjab Aerial Ropeways Act. (a) In section 5, for "theCrown" substitute "Government".
- (b) In clause (ix) of sub-section (4) of section 6, omit "except railway as defined by the Government of India Act, 1935, and with the previous sanction of the Central Government, over such railways".
- 10 1926 X The Good Conduct Prisoners Probational Release Act. In sections 2 and 7, for "servant of the Crown" substitute "servant of the State".
- 1 1 1926 XI The Punjab Borstal Act. (a) In section 15, for "servant of the Crown", substitute "servant of the State".
- (b) In section 28-
- (i) in sub-section (1)-
- (1) for clause (a), substitute the following-
- "(a) any Court or Tribunal acting within or without Pakistan under the general or special authority of the Central or any Provincial Government; or" and
- (2) in clause (b), omit sub-clause (i) and in sub-clause (ii), for "Province", substitute "Punjab".
- (ii) in sub-section (2), for "officer of the Crown" substitute "servant of the State".
- (c) In section 31, in sub-section (1), sub-section (2), and in sub-section (4) where it occurs for the first time, for "Province", substitute "Punjab".
- (d) In sub-clause (viii) of clause (14) of section 34, for "the Province and the Capital of the Federation", substitute "Pakistan".
- 12 1934 VII The Punjab Relief of Indebtedness Act.
- In explanation (i) to sub-section (2) of section 7, for "His Majestys", substitute "Pakistan".
- 13 1935 V The Punjab State Aid to Industries Act. (a) In clause (b) ofsection 17, for "His Majesty for the purposes of the Province", substitute the "Provincial Government".
- (b) In clauses (c) and (e) of section 38, for "Crown", substitute "Provincial Government".
- 14 1936 II The Punjab Debtors Protection Act. (a) In clause (1) of section 2-
- (i) after "Parliament", insert "of the United Kingdom"; and
- (ii) for "a Province", substitute "Pakistan".
- (b) In clause (2) of section 2-
- (i) after "Parliament", insert "of the United Kingdom"; and
- (ii) for "a Province", substitute "Pakistan".
- 15 1939 V The Punjab Agricultural Produce Market Act. (a) In sub-section (2)of section 4, for "the Crown", substitute "Government".
- (b) In sub-section (2) of section 8, for servants of the Crown, substitute servants of the State.
- (c) In clause (b) of sub-section (2) of section 25, for "His Majesty for the purposes of the Province and the Crown shall", substitute "the Government and the Government shall".
- 16 1940 X The Punjab Trade Employees Act. In section 17, for, "service of the

Crown", substitute "service of the State".

- 17 1945 I The Badshahi Mosque Fund Cess Act. Insub-sections (1) and (2) of section 3, for the Crown", substitute "the Provincial Government".
- 18 1949 IV The West Punjab Cotton(Control) Act. in sections 4, 13(2) and 23, for "Province", substitute "Punjab".
- 19 1949 XV The Thal Development Act. (a) In thepreamble, omit "the Province of".
- (b) In sub-section (1) of section 43, for under the provisions of the Government of India Act, 1935, substitute under the Constitution.
- 20 1949 XVII The West Punjab Electricity (Emergency Powers) (Control ofSupply) Act (a) In the preamble, omit "Province of".
- (b) In sub-section (2) of section 1, omit "the Province of".
- (c) In sub-section (2) of section 17, for "the Crown", substitute "the Provincial Government".
- 21 1950 XVI The Punjab Crown LandsResumption of Grants and Extinguishment of Rights Act. In the long title, Preamble and sections 1 and 3, for "Crown", substitute "Government".
- 22 1950 XXXI The Punjab Flood Relief CessAct. In clause (b) of section 2, for "Crown", substitute "Government"
- 23 1952 IX The Punjab Abolition of Jagirs Act. In sub-clauses (a) and (b)of clause (1) of section 2, for "the Crown", substitute"State".
- 24 1952 XV The Punjab Development of Damaged Areas Act. In sub-section(2) of section 28, for "Province", substitute "Punjab".
- 25 1953 V The Punjab Children Act. (a) In sub-section (2) of section 1,omit "the Province of".
- (b) In sections 30 and 34, for "Province", substitute "Punjab".
- 26 1953 XV The Punjab Youthful Offenders Act. In the long title, preamble and subsection (2) of section 1, omit "the Province of".

## PART III

- (A) PUNJAB ACTS AS APPLICABLE TO N.W.F.P.
- 1 1903 II The Punjab Court of Wards Act. In section 29, for "the Crown", substitute "Government".
- 2 1905 III The Punjab MinorCanals Act. (a) In the proviso to sub-section (2) of section 2-
- (i) in clause (a), for "His Majesty for the purposes of the Province", substitute "the Provincial Government"; and
- (ii) in clause (b), for "servants of the Crown", substitute "servants of the State".
- (b) In clause (b) of sub-section (2) of section 48, for "Crown for the purposes of the Province", substitute "Provincial Government", and in the marginal note of that section, for "the Crown", substitute "Government".
- (c) In sub-section (2) of section 67, for "Crown", substitute "Provincial Government".
- (d) In section 72, for "servants of the Crown", substitute "servants of the State".
- (e) In sub-section (1) of section 74, for officer of the Crown, substitute servant of the State.
- 3 1914 I The Punjab Excise Act. (a) In section 3-
- (i) omit clause (6-b); and
- (ii) in clause (12), for "the Provinces and the Capital of the Federation", substitute "Pakistan".
- (b) In clause (3) of section 26, proviso to section 31 and section 63, for "the Provinces and the Capital of the Federation", substitute "Pakistan".
- (c) In section 31, for "An excise duty or a countervailing duty, as the case may be",

- substitute "A duty".
- (d) Omit section 33-A.
- (e) In section 57, for "Crown", substitute "Provincial Government".
- (B) ACTS OF THE N.W.F.P. LEGISLATURE
- 1 1934 I Indian Arms (North-West FrontierProvince Amendment) Act. In the long title, preamble and sub-sections (1) and (2) of section 1, omit "Province".
- 2 1934 III The North-West Frontier Province Legal Practitioners Act. In the long title, preamble and sub-sections (1) and (2) of section 1, omit "Province".
- 3 1935 VII The North-West Frontier ProvinceVillage Council Act. In section 23, for "the Crown", substitute "Government".
- 4 1937 VI The Hazara Forest Act.(a) In sections 4, 30 and 32, for "Crown for the purposes of the Province", substitute "Provincial Government".
- (b) In sections 5, 6, 12(3), 31, 33, 42 and 56, for "Crown", substitute "Provincial Government".
- 5 1938 V The North-West Frontier Province Control of Public Utility Services Act. In the long title and sub-sections (1) and (2) of section 1, omit "Province".
- 6 1938 XI The North-West Frontier Province Prohibition Act. (a) In thelong title, preamble, sub-sections (1), (2) and (4) of section 1, section 2, clauses (6) and (7) of section 3, and clause (c) of the proviso to section 6,omit "Province".
- (b) In the preamble, for "said Province", substitute said territories".
- (c) In the proviso to clause (b) of section 6,for "Province" occurring for the first time, substitute "North-West Frontier" and omit "Province" occurring for the second time.
- (d) In section 55 (including the marginal note), for "Crown", substitute"Provincial Government".
- 7 1938 XII The North-West Frontier Province Famine Relief Fund Act. (a)In subsections (i) and (ii) of section 1, section 2, section 3 (including its marginal note) and clause (i) of section 5,omit "Province".
- (b) In section 4 and sub-section (2) of section 7, for "the revenues of the Province" substitute "the Provincial Consolidated Fund".
- (c) In clause (ii) of section 5 and clause (i)of the proviso to section 5, for "said Province" substitute "said territories".
- 8 1939 X The North-West Frontier Province Dadar Tuberculosis Sanitorium (Prohibition of Buildings) Act. In sub-section (1) of section 1, omit"Province".
- 9 1939 XIV The North-West Frontier Province Agricultural Produce MarketsAct. (a) In the long title, preamble and sub-sections (1) and (2) of section 1, omit"Province".
- (b) In section 3, sub-section (4) of section 7, section 15 and sub-section (1) of section 16, for "North-West Frontier Province Government Gazette", substitute "official Gazette".
- (c) In sub-section (4) of section 7, for "North West Frontier Province Legislative Assembly", substitute "Provincial Assembly".
- 10 1939 XIX The North-West Frontier Province Table Water Act. (a) In sub-sections (i) and (ii) of section 1 and sub-section (i) of section 3, omit"Province".
- (b) In section 12, for "His Majesty", substitute "Provincial Government".
- 11 1939 XXIV The North-West Frontier Province Restricting the Sale of the Holy Quran Act. In sub-sections (i) and (iii) of section 1, omit "Province".
- 12 1945 I The North-West Frontier Province Sikh Religious Endowment Act. (a) In the long title, preamble and sub-sections (1) and (2) of section 1, omit"Province".
- (b) In section 5, omit "Legislative".
- 13 1946 V The North-West Frontier Province Control of Advertisement relating to Medicines Act. (a) In sub-sections (1), and (2) of section 1,omit "Provincial".

- (b) In Section 2, omit clause (a).
- 14 1946 XIV The North-West Frontier Province Industrial Loans Act. Insub-sections (i) and (ii) of section 1, omit"Province".
- 15 1947 II The North-West Frontier Province Ware-houses Act. In the longtitle, sub-sections (i) and (ii) of section 1, clause (a) of section 2 and proviso to section 17, omit" Province".
- 16 1947 III The North-West Frontier Province Abolition of Haqi-Tora Act. In the long title, preamble and sub-sections (i) and (ii) of section 1, omit "Province".
- 17 1947 V The North-West Frontier ProvincePrevention of Hindu Bigamous Marriages Act. (a) In sub-sections (1) and (2) of section 1,omit "Province".
- (b) In section 4, for "this Province", substitute "the North-West Frontier".
- 18 1947 VII The Factories (North-West Frontier Province Amendment) Act.In the long title, preamble and sub-sections (1) and (2) of section 1, omit "Province".
- 19 1947 IX The North-West Frontier Province Requisitioning of Buildings (Rationing) Act. (a) In sub-sections (1) and (2) of section 1 and clause (ii) of section 2, omit"Province".
- (b) In section 2, omit clause (i).
- 20 1947 XV The North-West Frontier Province Essential Articles Control(Temporary Powers) Act. In the long title and sub-sections (1) and (2) of section 1, omit "Province".
- 21 1947 XIX The LandAcquisition (North-West Frontier Province Amendment) Act In sub-sections (1) and (2) of section 1 and section 2, omit "Province".
- 22 1947 XX The North-West Frontier Province Trade Employees Act. (a) Insubsections (1) and (3) of section 1,omit "Province".
- (b) In section 2, for clause (h), substitute the following:-
- (i) "Government" means the Provincial Government".
- (ii) In clause (a) of section 3, omit"Federal".
- 23 1947 XXI The North-West Frontier Province Electricity (Temporary Powers of Control) Act. (a) In sub-sections (1) and (2) of section 1,omit "Province".
- (b) In section 2, omit the clause relating to the definition of "Provincial Government".
- 24 1948 I The North-West Frontier Province Animal Contagious Diseases Act. (a) In sub-sections (1) and (2) of section 1, sub-sections (1) and (2) of section 9, section 13, clause (a) of section 28 and clauses (m) and (o) of section 38, omit"Province".
- (b) In sub-section (3) of section 1, for "Province", substitute "North-West Frontier".
- (c) In section 3, omit clause (e).
- 25 1948 XVI The North-West FrontierProvince Procurement of Foodgrains Act. In sub-sections (1) and (2) of section 1, omit"Province".
- 26 1948 XVII The North-WestFrontier Province Agricultural Income-Tax Act. (a) In the long title, preamble, sub-sections (1) and (2) of section 1, sub-section (1) of section 3 and section 4, omit "Province".
- (b) In sub-section (1) of section 2, for "the North-West Frontier Province Legislative Assembly", substitute "the Provincial Assembly".
- (c) In section 10-
- (i) in clause (1), for "the Government of the North-West Frontier Province", substitute "the Government".
- (ii) for clause (5), substitute the following:-
- "(5) "Government" means the Provincial Government."
- 27 1948 XXII The North-WestFrontier Province Special Tribunal Act. (a) In subsections (1) and (2) of section 1 and section 2, omit "Province".
- (b) In clause (a) of sub-section (1) of section 3, for "sub-section (3) of section 220 of the Government of India Act, 1935", substitute "Article 92 of the Constitution".

- (c) In section 7-
- (i) for "the Court of the Judicial Commissioner North-West Frontier Province", substitute "The High Court"; and
- (ii) for "the Judicial Commissioner", substitute "The High Court".
- (d) In the Schedule, for "Indian Union", substitute "India".
- 28 1948 XXIII The North-West Frontier Province Adolescent Prisoner Release on Probation Act (a) In sub-sections (1) and (2) of section 1, omit "Province".
- (b) In Explanation II to section 2-
- (i) omit "Province" first occurring; and
- (ii) for "of the North-West Frontier Province", substitute "in the North-West Frontier".
- 29 1949 I The North-West Frontier Province Darul Ulum-i-Islamia-i-SarhadAct (a) In sub-section (1) of section 1, omit"Province".
- (b) In section 2, omit clause (b).
- 30 1949 IV The North-West FrontierProvince Development Cess Act (a) In subsections (1) and (2) of section 1 and section 5, omit "Province".
- (b) In section 2, omit clauses (a) and (b).
- 31 1949 V The North-West Frontier Province Control of Bill Sticking Act. (a) In subsections (1) and (2) of section 1 and clause (b) of section 2, omit "Province".
- (b) In section 2, for clause (a), substitute the following-
- (i) "Government" means the Provincial Government".
- (ii) In clause (e) of section 2 and section 6, omit "North-West Frontier Province".
- (iii) In section 5, for "servant of Government", substitute "person in the service of the Provincial Government".
- 32 1949 VII The North-West Frontier ProvinceProtection of Trees and Brush-Wood Act (a) In sub-sections (1) and (2) of section 1 and clause (b) of section 2, omit"Province".
- (b) In section 2, omit clause (a).
- 33 1950 XII The Motor Vehicles(North-West Frontier Province Amendments) Act In the long title, preamble and sub-sections (1) and (2) of section 1, omit "Province".
- 34 1950 XIV The North-West Frontier Province Pre-emption Act In the longtitle, preamble and sub-sections (1) and (2) of section 1, omit "Province".
- 35 1950 XIX The North-West Frontier ProvinceNew Irrigation Projects (Control and Prevention of Speculation in Land) Act In sub-sections (1) and (2) of section 1, omit"Province".
- 36 1950 XXV The North-West Frontier Province Tenancy Act (a) In the longtitle, preamble, sub-sections (1) and (2) of section 1, sub-section (5) of section 47, clause (2) of the proviso to section 49 and the second proviso to section 85, omit "Province".
- (b) In clause (xxv) of section 2, omit "and Crown".
- (c) For section 83, substitute the following:-
- "83. Limitation for declaration of occupancy rights-Notwithstanding the repeal of the Punjab Tenancy Act, 1887, as applicable to the North-West Frontier by the North-West Frontier Province Law and Justice Regulation, 1901, and the Hazara Tenancy Regulation, 1887, the Hazara Tenancy (Amendments) Regulation, 1904 any person who but for this Act would have been entitled to be declared an occupancy tenant within the meaning of section 5 of the Punjab Tenancy Act 1887 as applicable to the North-West Frontier by the North West Frontier Province Law and Justice Regulation, 1901, or section 5 of the Hazara Tenancy Regulation, 1887, shall within three years after the commencement of this Act apply for such declaration and on such declaration being granted he shall be entitled to the benefit

of section 4 of this Act".

- (d) In clause (a) of section 8, omit"Province", occurring for the first time.
- 37 1950 XXVI The Criminal Law and Procedure (North WestFrontier Province Amendment) Act In sub-sections (i) and (ii) of section 1, omit"Province".
- 38 1952 V The North-West Frontier Province Qaumi Razakars Act In the preamble and sub-sections (1) and (2) of section 1, omit "Province".
- 39 1952 VII The North-West Frontier Province Abolition of Jagirs Act (a) In the preamble and sub-sections (1) and (2) of section 1, omit "Province".
- (b) In sub-clause (b) of clause (1) of section 2, for "Crown", substitute "Government".
- 40 1952 IX The Land Acquisition (North-WestFrontier Province Amendment) Act In the long title, preamble, sub-sections (1) and (2) of section 1 and section 8, omit"Province".
- 41 1953 XIII The North-West Frontier Province New Irrigation Projects(Planned Development) Act (a) In sub-section (i) of section 1, clause (i) of section 2 and clause (i) of section 3,omit "Province".
- (b) In sub-section (ii) of section 1, for "Province", substitute "North-West Frontier".
- 42 1954 III The Kohat MazriControl Act. In the long title, preamble, sub-section
- (2) of section 1 and clause (j) of section 2, omit"Province".
- 43 1954 XIV Darul-Ulum-i-Islamia-i-Sarhad Peshawar (Trustees) Act. In section
- (2), for clause (2), substitute the following:"(2) "Government" means Provincial Government".

PART IV

SIND LAWS

- (A) REGULATIONS
- 1 1827 XXV The State Prisoner. (a) In clause second of section 1, for "the Province", substitute "Sind".
- (b) After section 2, add the following new section:-
- "2-A Constitution of the Board.- (1) (a) Government shall constitute a Board consisting of a Judge of the High Court of West Pakistan, who shall be nominated by the Chief Justice of that Court, and another senior officer serving in connection with the affairs of West Pakistan shall be nominated by the Governor of West Pakistan.
- (b) No person shall be detained for a period longer than three months without the authority of the Board.
- (c) (i) Where it is desired to detain any such person for a period longer than three months, Government shall refer his case to the Board.
- (ii) A person affected by an order under section 1, hereinafter referred to as the person concerned, shall not be entitled to appear by any legal practitioner in any matter connected with a case referred to the Board, and the proceedings of the Board shall be secret.
- (iii) Nothing in clause (ii) shall be construed as debarring the person concerned from being heard in person, or from being given a reasonable opportunity of consulting, in the presence of an officer nominated by Government, a legal practitioner prior to the commencement of the proceedings of the Board.
- (iv) The Board shall, after considering the material placed before it and calling for such further information as it may require from Government, submit its report together with its recommendation to Government.
- (v) After the Board has considered the case Government shall-
- (i) order the person concerned to be released or to be further detained, as the case may be; and
- (ii) inform the person concerned about the decision of the Board.

- (vi) If the Board authorises detention of the person concerned for a period longer than three months, Government may detain him for such period as it may think fit.
- (2) Where a detention order has been made under this section, the authority making the order shall as soon as may be, but not later than fifteen days from the date of detention, communicate to such person the grounds on which the order has been made, inform him that he is at liberty to make a representation to Government against the order and afford him the earliest opportunity of doing so:

Provided that the authority making any such order may refuse to disclose facts which such authority considers it to be against public interest to disclose".

- (B) ACTS OF THE GOVERNOR OF BOMBAY IN COUNCIL
- 1 1863 I The Indus Vessels Act. (a)In the preamble and section 1, for "the Province of Sindh" substitute "Sind".
- (b) In sections 4 and 15 (including the marginal note), for "Central Government, substitute "Provincial Government".
- 2 1865 III Act for Avoiding Wagers (Amendment) Act. In the preamble, for the Province of Sindh, substitute "Sind".
- 3 1867 VII The Sind District Police Act. In the long title, for "theProvince of Sind", substitute "Sind".
- 4 1868 II The Sind Ferries Act. In the long title, preamble and sections 2, 14 and 14-B, for "the Province of Sind" substitute "Sind".
- 5 1874 II The Civil Jails Act. (a) In the long title, for "the Provinceof Sind", substitute "Sind".
- (b) In section 16, for "the Crown for the purposes of the Province", substitute "the Provincial Government".
- 6 1878 V The Sind Abkari Act. (a) Inthe long title, preamble and sections 1, 11, 12 and 17, for "the Province of Sind" substitute "Sind".
- (b) In the preamble, section 1 and clause (10) of section 3, for "the Province", substitute "the said territories".
- (c) In section 3, omit clauses (4a) and (21).
- (d) In section 6, for "servant of the Crown", substitute "servant of the State".
- (e) In section 12 and 14-B, for "the whole Province", substitute "Sind".
- (f) Omit section 29-A.
- (g) In sub-clause (ii) of clause (g) of section 35-A, for "servants of the Crown", substitute "servants of the State".
- (h) In section 61, for "Governor-General in Council", substitute "Central Legislature".
- (i) In section 67, for "the Crown", substitute "the Provincial Government".
- 7 1879 V The Sind Land Revenue Code. (a) In the long title, for "the Province of Sind", substitute "sind".
- (b) In clause (14) of section 3, and sections, 25, 26, 27, 29, 37, 40, 42, 43, 44, 55, 56, 62, 69, 72, 74, 78, 134, 160, 200, 216 and 218, for "the Crown" or "Crown", substitute "Government".
- (c) In the marginal notes to sections 37, 40, 41, 63, 69, 111 and 163, for "the Crown" or "Crown", substitute "Government".
- (d) In section 37-A-
- (i) In sub-section (1), for "the Crown for the purposes of the Province", substitute "the Provincial Government"; and
- (ii) In sub-section (5), for "the Crown", substitute "Government".
- (e) In sections 38, 41, 63, 163 and clause (e) of sub-section (2) of section 214, for "the Crown for the purposes of the Province", substitute "the Provincial

Government".

- (f) In section 45, for "the Crown", substitute "Provincial Government".
- (g) In section 95, for "the Province", substitute "Sind".
- (h) In section 111, for "servants of the Crown", substitute "servants of the State", and, for "claims of the Crown", substitute "claims of Government".
- (i) In sections 133 and 187 and in Schedule D, for "Crown", substitute "Governor of West Pakistan".
- (j) In section 135-L, for "Crown or any servant of the Crown", substitute "Government or any servant of the State".
- (k) In Schedule H, for "(Royal Arms)", substitute "Seal of the Provincial Government".
- 8 1879 VII The Sind Irrigation Act. (a) In thelong title, preamble and section 1,for "the Province of Sind" substitute "Sind".
- (b) In sub-clause (e) of clause (1) of section 3 and in the proviso to clause (b) of sub-section (4) of section 92, for "the Crown", substitute "Government".
- (c) In section 4, for "servant of the Crown", substitute "servant of the State".
- (d) In section 80, for "Crown for the purposes of the Province", substitute "Provincial Government".
- (e) In the second proviso to sub-section (2) of section 92-A, for "the Province", substitute "Sind".
- 9 1883 I The Sind Highways Act. (a) In section 2-
- (i) for "the Province of Sind", substitute "Sind".
- (ii) for "the Province", substitute "the said territories".
- (b) In section 8, for "the Crown", substitute "Government".
- 10 1897 III The Female Infanticide Prevention (Amendment) Act. In thepreamble and section (2), for "the Province of Sind" substitute "Sind".
- 11 1899 III The Government Occupants (Sind) Act. (a) In the preamble and subsection (2) of section 1, for "the Province of Sind", substitute "Sind".
- (b) In section 3-
- (i) for "Crown for the purposes of the Province", substitute "Provincial Government"; and
- (ii) for "the Crown" occurring at the end of the section, substitute "Provincial Government".
- (c) In sections 7 and 9, for "the Crown", substitute "Government".
- 12 1905 I The Sind Court of Wards Act. (a) In the long title, preamble, sub-section
- (2) of section 1 and clause (c) of the proviso to section 3, for "the Province of Sind", substitute "Sind".
- (b) In section 6 (including the marginal note) and in clause (b) of section 7, for "servant of the Crown", substitute "servant of the State".
- (c) In sub-section (3) of section 14, for "the Crown", substitute "Government".
- 13 1906 II The Mukhtiarkars Courts Act. (a) In sub-section (2) of section 1, for "the Province of Sind", substitute "Sind".
- (b) In clause (a) of section 26, for "against the Crown or against any servant of the Crown", substitute "against the Provincial Government or against any servant of the State".
- 14 1912 III The Race-Courses LicensingAct. In the long title, preamble and subsection (2) of section 1, for "the Province of Sind", substitute "Sind".
- 15 1912 VII The Sind Smoke-nuisances Act. In the long title, preamble and subsection (1) of section 2, for "the Province of Sind", substitute "Sind".
- 16 1915 I The Sind Town Planning Act. (a) Insub-section (2) of section 1, for "the Province of Sind", substitute "Sind".

- (b) In the proviso to clause (j) of section 3,for "any Act of Parliament or, any Pakistan Law relating to any of the matters enumerated in List I in the Seventh Schedule to the Government of India Act, 1935", substitute "any Act of the Central Legislature or any law relating to any of the matters enumerated in the Third Schedule to the Constitution".
- (c) In sub-sections (1) and (2) of section 39, for "servants of the Crown" or "servant of the Crown", substitute "servants of the State" or "servant of the States as the case may be".
- (d) In clause (b) of section 51-A, for "His Majesty", substitute "the Provincial Government".
- 17 1920 VII The Sind Public Conveyances Act. In sub-section (2) of section 1, for "the Province of Sind", substitute "Sind".
- 18 1923 IX The Prevention of Cruelty to Animals (Sind Amendment) Act. Irthe preamble, for "the Province of Sind", substitute "Sind".

### (C) ACTS OF THE BOMBAY LEGISLATIVE COUNCIL

#### 1 1925 VII The Sind

Co-operative Societies Act. (a) In the long title, preamble and section 2 and 72-A, for "the Province of Sind", substitute "Sind".

- (b) In section 4, for "the Province", substitute "Sind".
- (c) In clause (vi) of section 17-A, section 24, second proviso to section 50, clause
- (e) of sub-section (2) of section 59 and in sub-sections (1) and (2) of section 65 (including the marginal note), for "the Crown", substitute "Government".
- (d) In sub-section 4 of section 65-A, for Federal railways (within the meaning of the Government of India Act, 1935), substitute Railways.
- (e) In section 72-A, for said Province", substitute "said territories".
- 2 1925 VIII The Sind Securities Contracts Control Act. In the longitle, preamble and sub-section (1) of section 2, for "the Province of Sind", substitute "Sind".
- 3 1928 III The SindNon-Agriculturists Loans Act. In section 2, for "the Province of Sind", substitute "Sind".
- 4 1929 V The Registration (Sind Amendment) Act. In the long title, preamble and sections 4 and 5, for "the Province of Sind", substitute "Sind".
- 5 1930 VI The Provincial Small Cause Courts (Sind Amendment) Act. In theong title, and preamble, for "the Province of Sind", substitute "Sind".
- 6 1930 XVII The Registration (Sind Amendment)Act. In the long title, and preamble, for "the Province of Sind", substitute "Sind".
- 7 1931 V The Cattle-trespass (SindAmendment) Act. In the long title and preamble, for "the Province of Sind", substitute "Sind".
- 8 1932 II The Sind FinanceAct. (a) In the long title, preamble, sub-section (1) of section 2 and section 3, for "the Province of Sind", substitute "Sind".
- (b) In the long title and preamble, for "the said Province", substitute "the said territories".
- (c) In section 5, omit clause (b) of the proviso.
- 9 1932 IX The Provincial Small Cause Courts (SindAmendment) Act. In the long title and preamble, for "the Province of Sind", substitute "Sind".
- 10 1933 XXII The Sind Livestock Improvement Act. (a) In sub-section (a) of section 2, for "the Province of Sind", substitute "Sind".
- (b) In sub-section (2) of section 21, for "the Crown", substitute "the Provincial Government".
- 11 1934 X The Sind DevadasisProtection Act. In the long title, recitals 1 and 3 of the preamble and sub-section (2) of section 1, for the Province of Sind, substitute

"Sind".

- 12 1934 XI The Opium (Sind Amendment)Act. In the long title, preamble and subsection 2 of section 1, for "the Province of Sind", substitute "Sind".
- 13 1935 IV The Identification of Prisoners (Sind Amendment) Act. In thelong title, preamble and sub-section (2) of section 1, for "the Province of Sind", substitute "Sind".
- 14 1935 XXV The Sind Public Trusts Registration Act.
- In sub-section 2 of section 1, for "the Province of Sind", substitute "Sind".
- (D) ACTS OF THE SIND LEGISLATURE
- 1 1937 IV The Sind Famine Relief FundAct. (a) In the long title, preamble and subsection (ii) of section 1, for "the Province of Sind", substitute "Sind".
- (b) In the long title and preamble, for "the said Province", substitute "the said territories".
- (c) In section 2, omit clause (ii).
- (d) In clauses (i) and (ii) of section 5, for "the Province", substitute "Sind".
- (e) In sub-section (ii) and (iii) of section 7, for "the revenue of the Province", substitute "the Provincial Consolidated Fund".
- 2 1938 XII The Stamp (Sind Amendment) Act.In the preamble and sub-section (2) of section 1, for "the Province of Sind", substitute "Sind".
- 3 1939 V The Sind Local Authorities Payments Act. (a) In section (2), for "the Province of Sind", substitute "Sind".
- (b) In sub-sections (1) and (2), and in the marginal note to section 3, for "the revenue of the Province", substitute "the Provincial Consolidated Fund".
- 4 1939 X The Courts
- Fees (Sind Amendment) Act. In the long title and preamble, for "the Province of Sind", substitute "Sind".
- 5 1939 XIV The Transfer of Property and the Registration (SindAmendment) Act. In the long title and preamble, for "the Province of Sind", substitute "Sind".
- 6 1939 XXI The Sind DetiLeti Act. In the long title, preamble and section 22, for"the Province of Sind", substitute "Sind".
- 7 1940 II The PublicInquiries Act. (a) In clause (a) of section 2, for "as defined in section 219 of the Government of India Act, 1935", substitute "referred to in Article 91 of the Constitution".
- (b) In section 3, for "the Province" substitute "Sind".
- (c) In clause (c) of section 10, for "the Federal Legislative List in the Seventh Schedule to the Government of India Act, 1935" substitute "the Third Schedule to the Constitution".
- 8 1940 IV The SindConsumption of Intoxicants Restriction Act. In sub-section (2) of section 1, for "the Province of Sind", substitute "Sind".
- 9 1940 VII The Sind Zamindars Children Education Act. (a) In sub-section(3) of section 1, for "the Province of Sind", substitute "Sind".
- (b) In clause (2) of section 2, section 6, and sub-section (1) of section 7, for "the Province", substitute "Sind".
- 1 0 1940 XI The Sind Agricultural Produce Market Act. (a) In the longtitle, preamble and sub-section (2) of section 1, for "the Province of Sind", substitute "Sind".
- (b) In sub-section (2) of section 1, for "the Sind Legislative Assembly", substitute "the Provincial Assembly".
- (c) In sub-section (3) of section 5, for "His Majesty for the purpose of the Government of the Province", substitute "the Provincial Government".
- (d) In sub-section (2) of section 11, for "the Crown", substitute "Government".

- (e) In clause (b) of sub-section (2) of section 21, for "Crown for the purposes of the Government of the Province", substitute "Provincial Government".
- 11 1940 XII The Sind Holy Quran Act. Insub-section (3) of section 1, for "the Province of Sind", substitute "Sind".
- 12 1940 XVIII The Sind
- Shops and Establishments Act. (a) In sub-section (2) of section 1, for "the Province of Sind", substitute "Sind".
- (b) In sub-sections (1) and (2) of section 26, for "the Province", substitute "Sind".
- (c) In section 27, for "the Crown", substitute "the State".
- 13 1941 IX The Sind Debt Conciliation Act.(a) In sub-section (2) of section 1, for "the Province of Sind", substitute "Sind".
- (b) In Section 23, for "Crown or any officer of the Crown", substitute "the Provincial Government or any servants of the State".
- 14 1941 XXI The Inland Mechanically Propelled

Vessels (Sind Amendment) Act In the long title and preamble, for "the Province of Sind", substitute "Sind".

- 15 1943 XX The Sind Abkari (Amendment) Act. In section 10-
- (i) for "officer of the Crown", substitute "servant of the State", and
- (ii) for "such officer", substitute "such servant".
- 16 1944 XV The Hakims and Vaidyas Act. (a) In the long title and preamble for "the Province of Sind", substitute "Sind".
- (b) In sub-section (2) of section 1, sub-section (3) of section 3 and sub-section (7) of section 25, for "the Province", substitute "Sind".
- (c) In section 2, omit clause (b).
- 17 1946 VII The Registration (SindAmendment) Act. In the long title and preamble, for "the Province of Sind", substitute "Sind".
- 18 1947 II The Sind Cattleand Fodder Control Act. (a) In sub-section (2) of section 1, section 3 and the explanation to sub-section (1) of section 4, for "the Province", substitute "Sind".
- (b) In section 2, omit clause (3).
- (c) In sub-section (2) of section 6, for "the Crown", substitute "the Provincial Government".
- 19 1947 IX The Sind Essential Commodities (Control) Act. (a) In sub-section (2) of section 1, and section 5, for "the Province", substitute "Sind".
- (b) In section 2, omit clause (d).
- (c) In sub-section (2) of section 11, for "the Crown", substitute "the Provincial Government".
- 20 1947 XIX The Sind Lepers Act. (a) In sections 1(2), 3, 6 and 11, for the Province, substitute Sind.
- (b) In section 2, omit clause (f).
- 21 1947 XLIX The Sind Rural Credit andLand Transfer Act. (a) In the long title and preamble, for "the Province of Sind", substitute "Sind".
- (b) In clauses (a) and (b) of sub-section (1) of section 2, for "the Province", substitute "Sind".
- (c) In sub-section (1) of section 2, omitclause (j).
- 22 1948 II The Sind DrugAdvertisement Control Act. In sub-section (2) of section 1, for "the Province", substitute "Sind".
- 23 1948 V The Sind Finance Act. (a) In sub-section (3) of section 1, omit"Province".
- (b) In the second proviso to sub-section (2) of section 6, for "The Province", substitute "Sind".
- 24 1948 VIII The SindCattle (Contagious Diseases) Act. (a) In the long title, preamble and sub-section (2) of section 1, for "the Province of Sind", substitute

- "Sind".
- (b) In section 2, omit clause (8).
- (c) In sections 6(1) (b), 6(2) and 10, for "the Province", substitute "Sind".
- 2 5 1948 XIV The Motor Vehicles (Sind Amendment) Act. In the long titleand preamble, for "the Province of Sind", substitute "Sind".
- 26 1948 XVI The Sind Special Tribunal Act. In clause (a) of sub-section(2) of section 3, for "sub-section (3) of section 320 of the Government of India Act, 1935", substitute "clause (2) of Article 92 of the Constitution".
- 27 1948 XXI The Sind Home Guards Act. In thepreamble and sub-section (2) of section 1, for "the Province of Sind", substitute "Sind".
- 28 1950 XV The Sind AdultEducation Act. (a) In the long title, preamble and subsection 2 of section 1, for "the Province of Sind", substitute "Sind".
- (b) In sub-section 1, of section 5, for "the Province", substitute "Sind".
- 29 1950 XX The Sind Tenancy Act. In the long title, preamble and sub-section 2 of section 1, for "the Province of Sind", substitute "Sind".
- 30 1950 XXIII The Code of Criminal Procedure(Sind Amendment) Act. In the long title, preamble and section 2, for the Province of Sind, substitute "Sind".
- 3 1 1951 XVIII The Motor Vehicles (Sind Amendment) Act. In the long title, preamble and section 2, for the Province of Sind, substitute Sind.
- 32 1952 I The Court-fees (Sind Amendment) Act In the preamble, sub-section (2) of section 1 and section 2, for "the Province of Sind", substitute "Sind".
- 33 1952 XXIX The SindSpecial Tribunal Act. In sub-section (2) of section 1, for "the Province of Sind", substitute "Sind".
- 34 1952 XXXIThe Sind Electricity Control Act. (a) In the long title, preamble and sub-section (2) of section 1, for "the Province of Sind", substitute "Sind".
- (b) In section 2, omit clause (c).
- (c) In sub-section (2) of section 4, for "the Province", substitute "Sind".
- (d) In sub-section (2) of section 8, for "the Crown", substitute "the Provincial Government".
- 35 1953 VIII The Forest (SindAmendment) Act In the long title and preamble, for "the Province of Sind", substitute "Sind".
- 36 1953 XIII The SindLocal Boards Cancellation of Nomination Act. In the long title, preamble, sub-section (2) of section 1 and section 2, for "the Province of Sind", substitute "Sind".
- 37 1954 I The Sind Cotton Control Act. (a) In sub-section (2) of section 1, for "the Province of Sind", substitute "Sind".
- (b) In sections 4, 12(2), 13(2) and 23(1), for "the Province", substitute "Sind".
- 38 1955 X The Sind Borstal Schools Act. (a) Inthe long title, preamble and subsection (1) of section 2, for "the Province of Sind", substitute "Sind".
- (b) In sections 12(2) and 15(1), for "the Province", substitute "Sind".
- (c) In clause (a) of sub-section (1) of section 16, for "the Crown", substitute "the State".
- 39 1955 XII The Sind Children Act.(a) In the long title, preamble, sub-section (2) of section 1 and sub-section (2) of section 98, for "the Province of Sind", substitute "Sind".
- (b) In sections 3, 73(1), 73(2) and 84(1), for "the Province", substitute "Sind".
- 40 1955 XVI The Sind Cultural Advancement Board Act. (a) In sub-section (2) of section 1, for "the Province of Sind", substitute "Sind".
- (b) In section 2, omit clause (vi).
- (c) In sections 4(1) (b), 4(1) (c), 7, 13(i), (ii), (iii), (v), 16(1) (iii) and 21(4), for "the Province", substitute "Sind".
- (d) In section 32, for "Her Majesty", substitute "the Provincial Government".

#### (A) BALUCHISTAN REGULATIONS

- 1 1890 V The British Balochistan Forest Regulation (a) In the long title, preamble, sub-section (1) of section 1 and sub-section (4) of section 2, for "British Baluchistan", substitute "Baluchistan".
- (b) In sub-section (2) of section 1, for "the territories for the time being administered by the Provincial Government of British Baluchistan", substitute "Baluchistan".
- (c) In clause (3) of section 2, omit "Central Government".
- (d) In clause (c) of sub-section (1) of section 9, omit "subject to the control of the Central Government".
- (e) In sub-section (6) of section 9 and sub-section (1) of section 10, omit "subject to the control of the Central Government".
- (f) In section 27, sub-section (3) of section 42 and section 43, for "Government", substitute "Provincial Government".
- (g) In section 38 for "British or", substitute "Pakistan or in any".
- 2 1901 IV The Frontier Murderous Outrages Regulation. (a) In sub-section (3) of section 1, for "the territories administered by Provincial Government of British Baluchistan", substitute "Baluchistan".
- (b) In sub-section (2) of section 6, for British India whether in territories for the time being administered by the Provincial Government of British Baluchistan or not, substitute "West Pakistan".
- 3 1913 II The Baluchistan Laws Regulation. (a) In section 2 and sub-section (3) of section 3, omit "with the previous sanction of the Central Government".
- (b) In the fourth column of Schedule I, opposite the item relating to the PunjabLand Revenue Act, 1887, in modification (12), for "Crown", substitute "Government".
- 4 1915 I The Excise Regulation. (a) In the long title, omit "Ajmer-Merwara, Coorag and British".
- (b) In the preamble, omit "the Provinces of Ajmer-Merwara, Coorag and British".
- (c) For sub-section (2) of section 1, substitute the following:-
- "(2) It extends to Baluchistan".
- (d) In section 2, for clause (19), substitute the following:-
- "(19) Transport means to move from one place to another within Baluchistan".
- (e) In section 4, omit the proviso.
- (f) In sub-section (1) of section 5, for "Province", substitute "of Baluchistan".
- (g) In section 8, omit the proviso.
- (h) In clause (a) of section 8, sub-section (4) of section 16 and section 67, for "the Province", substitute "Baluchistan".
- (i) In section 12, for "India", substitute "Pakistan".
- (j) In section 17 (2) and 24(3), for "British India", substitute "Pakistan".
- (k) In section 69, for "Crown", substitute "Provincial Government".
- 5 1935 II The British Baluchistan (Emergency Administration) Regulation. (a) In the long title, preamble and sub-section (1) of section 1, for "British Baluchistan", substitute "Baluchistan".
- (b) In the proviso to sub-section (3) of section 1, omit "with the previous sanction of the Central Government".
- 6 1939 II The British Baluchistan Factories (Amendment) Regulation In the long title, preamble and sections 1 and 2, for "British Baluchistan", substitute "Baluchistan".
- 7 1939 VI The British Baluchistan Criminal and Civil Justice and Laws Extension

Regulation. (a) Throughout the Regulation-

- (i) for "Chief Commissioner", substitute "Provincial Government", and
- (ii) for "Judicial Commissioner" or "Judicial Commissioner of British Baluchistan", substitute "High Court of West Pakistan".
- (b) In the long title, preamble, section 1, section 2 and section 6, for "British Baluchistan", substitute "Baluchistan".
- (c) In section 3, in the amendments to the Code of Criminal Procedure, 1898, for"the amendment in paragraph (1), substitute "High Court and shall mean the High Court of West Pakistan".
- 8 1940 III The BritishBaluchistan Arms Regulation. (a) In the long title, preamble, sub-section (1) of section 1 and section 2, for "British Baluchistan", substitute "Baluchistan".
- (b) In the proviso to section 2, for "Chief Commissioner", substitute "Provincial Government".
- 9 1940 VII The British Baluchistan Court of Wards Regulation. (a) In thelong title, preamble and section 1,for "British Baluchistan", substitute "Baluchistan".
- (b) In section 2, omit "British", "to the Provincial Government" and "to the Chief Commissioner in Baluchistan".
- 10 1941 II The British Baluchistan Water-Supply Regulation. (a) In the long title, preamble and sub-sections (1) and (2) of section 1, for "British Baluchistan", substitute "Baluchistan".
- (b) In section 2, for "Gazette of India" substitute "official Gazette".
- (c) In sections 2 and 3, for "Chief Commissioner", substitute "Provincial Government".
- (d) In section 3, for "officer of the Government", substitute "servant of the State".
- (B) PUNJAB ACTS IN FORCE IN BALUCHISTAN
- 1 1887 XVII The Punjab, LandRevenue Act. (a) In clause (c) of section 3; subsection (1) of section 32; sub-sections (1), (2) and (4) of section 42; section 48; sub-section (3) of section 48-B; section 59; sub-section (1) of section 96 and section 139, for "the Crown" substitute "Government".
- (b) In section 41-
- (i) for "the Crown for the purposes of the Province" and "the Chief Commissioner in Baluchistan", substitute "Government";
- (ii) for "Crowns rights", substitute "its rights".
- (c) In section 43, for "the Provincial Government", substitute "Government".
- 2 1900 XI The Punjab Court of Wards Act. Insection 29, for the "Crown", substitute "Government".

#### PART VI

#### BAHAWALPUR LOCAL ACTS AND ORDINANCES

- 1 1901 Urdu Text to go here (a) In the preamble, for
- "" substitute
- (b) In section 4-
- (i) foror, substitute and
- (ii) for, substitute
- (c) In sections 5 and 6, forsubstitute
- (d) In section 9, forsubstitute
- (e) In section 10, forsubstitute
- 2 1938 Urdu Text to go here (Urdu text to go in the following column also) (a) In sub-section 2, of section 1, for substitute
- (b) In clause () of section 27 and sub-section (4) of section 30, for substitute
- 3 1938 IV The Bahawalpur Agriculturist Debtors Relief Act. (a) In the preamble and

- section 1, for "The Bahawlpur State", substitute "Bahawalpur".
- (b) In sub-sections (1) and (7) of section 2, for "the State", substitute "Bahawalpur".
- 4 1940 .. The Bahawalpur Professional Tax Act. In section 1, for "Bahawalpur State", substitute "Bahawalpur".
- 5 1942 .. The Bahawalpur State Court of Wards Act. (a) In the preambleand subsections (1) and (2) of section 1, for "the Bahawlpur State", substitute "Bahawalpur".
- (b) In sub-section (1) of section 4, for "theBahawalpur State", substitute"Bahawalpur".
- (c) In sub-section (2) of section 52, for officer of Government, substitute servant of the State.
- 6 1943 .. The Bahawalpur Ferries Act. In the preamble and sub-section (b) of section 1, for "the Bahawlpur State", substitute "Bahawalpur".
- 7 1946 .. The Bahawalpur State Hur Control Ordinance. (a) In thepreamble, subsection (a) of section 1, section 2, section 3 and sub-section (i) of section 4, for "Bahawlpur State", substitute "Bahawalpur".
- (b) In the preamble and section 5, for "the State", substitute "Bahawalpur".
- (c) In sub-section (ii) of section 4, for Bahawalpur State territory, substitute Bahawalpur.
- 8 1947 .. The Bahawalpur Agricultural Produce Market Act. (a) In the preamble and sub-section (2) of section 1, for "the Bahawlpur State", substitute "Bahawalpur".
- (b) In sub-section (2) of section 8 and section 15, for "servants of the Crown", substitute "servants of the State".
- 9 1947 .. The Bahawalpur State (Emergency Powers) Whipping Ordinance. (a) In the preamble and section 1, for "Bahawalpur State", substitute "Bahawalpur".
- (b) In section 2 and in section 3 where it occurs for the first time, for "the Bahawalpur State", substitute "Bahawalpur".
- 10 1947 .. The Protection of the Bahawalpur State Public Utility Services Ordinance.
- (a) In the preamble and section 2, for "the Bahawlpur State", substitute "Bahawalpur".
- (b) In section 1, for "Bahawalpur State", substitute "Bahawalpur".
- (c) In section 3-
- (i) for "the Bahawalpur State", occurring first, substitute "Bahawalpur".
- (ii) omit "the Bahawalpur State" occurring for the second time; and
- (iii) for "the State" occurring for the second time, substitute "Bahawalpur".
- (d) In section 4-
- (i) omit "Bahawalpur State" where it occurs for the first time.
- (ii) for "subject of the Bahawalpur State", substitute "inhabitant of Bahawalpur", and
- (iii) for "State subject", substitute"inhabitant".
- (e) In section 5, omit "Bahawalpur".
- 11 1947 .. The Prohibition of Wearing Uniform Ordinance. (a) In section 2, for "Bahawalpur State", substitute "Bahawalpur".
- (b) In section 3-
- (i) omit "the Bahawalpur State or of", and
- (ii) for "the Bahawalpur State", where it occurs for the second time, substitute "Bahawalpur".
- 12 1947 .. The Bahawalpur Cotton (Statistics) Act. (a) In the preamble-
- (i) omit "State"; and
- (ii) for "the Province", substitute "Bahawalpur".
- (b) In sub-section (2) of section 1, for "the State", substitute "Bahawalpur".

- (c) In section 2-
- (i) in clause (a), omit "State"; and
- (ii) for "Bahawalpur State", substitute "Bahawalpur".
- 13 1948 .. The Bahawalpur State Prohibition of Intoxicants Act. (a) In the preamble and clauses (ii), (iii) and (ix) of section 2 and section 3, for "the Bahawalpur State", substitute "Bahawalpur".
- (b) In sub-sections (1) and (2) of section 1, and in section 10, where it occurs for the first time, for "Bahawalpur State", substitute "Bahawalpur".
- (c) In section 9, for "the State", substitute "Bahawalpur".
- 14 1948 .. The Bahawalpur State Compulsory Registration and Branding of Livestock Act. In clause (a) of section 2, for "the State", substitute "Bahawalpur".
- 15 1949 .. The Bahawalpur Cotton (Control) Act. (a) In the preamble, sub-section
- (2) of section 1 and section 3, for "Bahawalpur State", substitute "Bahawalpur".
- (b) In section 4, for "the Bahawalpur State", substitute "Bahawalpur".
- (c) In sub-section (2) of section 13, for "the State", substitute "Bahawalpur".
- 16 1949 IX The Bahawalpur StateConservation (Restrictions on Slaughter and Export) of Cattle Act. Inclause (d) of section 2, for "the Bahawalpur State", substitute "Bahawalpur".
- 17 1949 .. The Bahawalpur State Agricultural Income-Tax Act. (a) In the preamble and sections 2 and 4, for the Bahawalpur State, substitute Bahawalpur.
- (b) In section 1, for "Bahawalpur State", substitute "Bahawalpur".
- 18 1950 III The Transferred Subjects Legislation Validating Act. Insub-section (iii) of section 1, for "Bahawalpur State", substitute "Bahawalpur".
- 19 1953 XV (a) In the long title, for substitute
- (b) In the preamble and sub-section (2) of section 1, forsubstitute
- 20 1954 VII The BahawalpurDevelopment Cess Act. (a) In the long title and Preamble, for "the State of", substitute "Bahawalpur".
- (b) In sub-section (2) of section 1, for "the State of Bahawalpur", substitute "Bahawalpur".
- 21 1954 VIII The Land Acquisition(Bahawalpur State Amendment) Act. (a) In the long title, for "the Bahawalpur State", substitute "Bahawalpur".
- (b) In the preamble and sub-section (2) of section 1, for "the State of Bahawalpur", substitute "Bahawalpur".
- (c) In sub-section (1) of section 1, for "Bahawalpur State", substitute "Bahawalpur".
- 22 1954 IX The Criminal ProcedureCode (Bahawalpur Second Amendment) Act (a) In sub-section (1) of section 1, for"Bahawalpur State", substitute"Bahawalpur".
- (b) In sub-section (2) of section 1, for "the Bahawalpur State", substitute "Bahawalpur".
- 23 1954 XI The Code of CivilProcedure (Bahawalpur State Amendment) Act (a) In the long title, Preamble and section 2,for "the State", substitute "Bahawalpur".
- (b) In sub-sections (1) and (2) of section 1, for "Bahawalpur State", substitute "Bahawalpur".
- 24 1954 V The Code of Criminal Procedure (Bahawalpur State Amendment) Act In the preamble and sub-section (2) of section 1, for "the State of Bahawalpur", substitute "Bahawalpur".
- 25 1955 II The Punjab Land Revenue(Bahawalpur Amendment) Act (a) In the Preamble, for "the State", substitute "Bahawalpur".

(b) In sub-section (2) of section 1, for "the Bahawalpur State", substitute "Bahawalpur".

**PART VII** 

## KHAIRPUR LOCAL ACTS

- 1 1897 VI Criminal Procedure. Inparagraph 2, for "Khairpur State", substitute "Khairpur".
- 2 1899 I Criminal Procedure. In paragraph 2, for "KhairpurState", substitute "Khairpur".
- 3 1905 III The StateManagement of Minors Property Act. In section 1, for "State", substitute "Khairpur".
- 4 1918 I The Khairpur StatePrevention of Drinking Liquor by Musalmans Act. In the preamble and sections 1 and 3, for "Khairpur State", substitute "Khairpur".
- 5 1934 I The Khairpur Muhamedan Agriculturists, Protection Act. (a) Inthe long title, for "the State", substitute "Khairpur".
- (b) In section 1, in the clause relating to local extent for "Khairpur State", substitute "Khairpur".
- 6 1947 I Married Womens Return and Protection Act. In the preamble and subsection (1) of section 1 and sections 4, 5, 14, 15, 16 and 17 (f), for "Khairpur State", substitute "Khairpur".
- 7 1950 XII The Khairpur State Finance Act. In sub-sections (1) and (2) of section 1, for "Khairpur State", substitute "Khairpur".
- 8 1952 I The Khairpur State Finance (First Amendment) Act In the longtitle, preamble and section 1, for "Khairpur State, substitute "Khairpur".
- 9 1952 V The Cotton Act. In sub-section (2)of section 1, for "Khairpur State, substitute "Khairpur".
- 10 1953 VIII The Code of Criminal Procedure (Khairpur Amendment) Act In the preamble, for "the Khairpur State, substitute "Khairpur".
- 11 1953 IX The Pakistan Penal Code (Khairpur Amendment) Act In thepreamble, for "Khairpur State, substitute "Khairpur".
- 12 1954 VI The Khairpur State Livestock Control Act. (a) In the preamble, subsections (1) and (2) of section 1 and clause (iii) of section 3, for "Khairpur State", substitute "Khairpur".
- (b) In clause (i) of section 2, for "Khairpur Gazette", substitute "official Gazette".
- (c) In sub-section (2) of section 3, for "the State", substitute "Khairpur".

PART VIII

# WEST PAKISTAN ACTS AND ORDINANCES

- 1 1956 VI The West Pakistan General Clauses Act. (a) In section 2-
- (i) after clause (4), insert the following new clauses:-
- "Bahawalpur- (4a) "Bahawalpur" shall mean the territories comprised in the State of Bahawalpur immediately before the fourteenth day of October, 1955;

Baluchistan- (4b) "Baluchistan" shall mean the territories comprised in the Chief Commissioners Province of Baluchistan immediately before the fourteenth day of October, 1955;

Baluchistan State Union- (4c) "Baluchistan States Union" shall mean the territories comprised in the Baluchistan States Union immediately before the fourteenth day of October, 1955".

- (ii) omit clause (8);
- (iii) in clause 10-
- (A) in sub-clause (c)-
- (1) omit "or to be done".

- (2) in between "Pakistan" and "mean", insert "but before the twenty-third day of March, 1956".
- (3) in paragraph (ii), in between "administration" and "of a Chief Commissioners Province", insert "before the fourteenth day of October, 1955".
- (B) after sub-clause (c), add the following:-
- "(d) in relation to anything done or to be done, after the twenty-third day of March 1956, mean the President, and shall include in relation to functions entrusted to the Government of a Province, the Provincial Government within the scope of the authority given to it by the President".
- (iv) in clause (11), in between "1935" and "as", insert the following "or the Parliament under the Constitution of 1956 or the National Assembly acting under the Constitution of 1962";
- (v) for clause (13), substitute the following:-
- "(13) Chief Court in relation to anything done before the fourteenth day of October, 1955, shall mean the highest Court of original, appellate or revisional jurisdiction (not including the Federal Court)".
- (vi) in sub-clause (a) of clause (15), omit"the dominions", and for "establish-ment of those dominions", substitute "fifteenth day of August, 1947".
- (vii) after clause (17), insert the following:-
- "Constitution (17a) Constitution means the Constitution of the Islamic Republic of Pakistan brought into force on the eighth day of June, 1962";

(viii) omit clause (29);

- (ix) for clause (30), substitute the following:-
- "(30) High Court shall mean the High Court of West Pakistan and as respectsany period before the fourteenth day of October, 1955, when the expression is used with reference to civil proceedings, the highest Civil Court of appeal (not including the Federal Court) in a Province or a part thereof in which the Act or Regulation containing the expression operated";
- (x) after clause (34), insert the following:-
- "Karachi Area- (34a) Karachi Area shall mean the District of Karachi, except the villages specified in the Schedule to the Karachi (Federal Territory) Order, 1960; Khairpur- (34b) Khairpur shall mean the territories comprised in the State of Khairpur immediately before the fourteenth of October 1955.
- (xi) after clause (39), insert the following:-
- "North-West Frontier- (39a) "North West Frontier" shall mean the territories comprised in the North-West Frontier Province immediately before the fourteenth day of October, 1955".
- (xii) for clause (44), substitute the following:-
- "Pakistan- (44) Pakistan shall have the same meaning as in Article 1 of the Constitution".
- (xiii) after clause (52), insert the following:-
- "The Punjab- (52a) the Punjab shall mean the territories comprised in the Province of the Punjab immediately before the fourteenth day of October, 1955";
- (xiv) after clause (60), insert the following:-
- "Sind- (60a) Sind or Sindh shall mean the territories comprised in the Province of Sind immediately before the fourteenth day of October, 1955".
- (xv) omit clause (63);
- (xvi) after clause (65), insert the following:-
- "Tribal Areas- (65a) "Tribal Areas" shall mean the areas in the Province of West

Pakistan which, on the thirteenth day of October 1955, were-

- (a) the tribal areas of Baluchistan, the Punjab and the North-West Frontier; and
- (b) the States of Amb, Chitral, Dir and Swat;
- (xvii) (a) in clause (67), omit "under the Government of India Act, 1935";
- (b) In section (3)-
- (a) for "if it is an Act of the Legislature, on the day in which the assent thereto of the Governor or the Governor-General, as the case may require, is first published in the official Gazette, and if it is an Act of the Governor, on the day on which it is first published as an Act in the official Gazette", substitute "on the day on which the assent thereto of the Governor is first published in the official Gazette".
- (b) In sub-section (2) of section 4, omit"under section 88 of the Government of India Act 1935, or Article 102 of the Constitution".
- (c) For section 28, substitute the following:-
- "28. The provisions of this Act shall apply in relation to any Ordinance promulgated by the Governor as they apply in relation to Acts made by the Provincial Legislature of West Pakistan".
- 2 1957 X The West Pakistan Ministers (Salaries, Allowances and Privileges) Act In clause (b) of section 2, omit "and include the Chief Minister".
- 3 1957 XI The West Pakistan Board of Revenue Act In sub-section (2) of section 1, for "the Capital of the Federation and the Special Areas", substitute "the Karachi Area and the Tribal Areas".
- 4 1957 XVI The West Pakistan (Adaptation and Repeal of Laws) Act. In section 5, in clauses (i) and (iii); for "the Capital of the Federation", substitute "the Karachi Area".
- 5 1958 III The West Pakistan Finance Act. Insub-section (1) of section 1, for "the Federal Capital and the Special Areas", substitute "the Karachi Area and the Tribal Areas".
- 6 1958 X The West Pakistan Entertainment Duty Act. In sub-section (3) ofsection 1, for "the Special Areas", substitute "the Tribal Areas".
- 7 1958 XVI The Cinematograph (West Pakistan Amendment) Act
- In section 2, for "the Federal Capital and the Special Areas", substitute "the Karachi Area and the Tribal Areas".
- 8 1958 XVIII The WestPakistan Agricultural Development Finance Corporation (Recovery of Arrears) Act In sub-section (2) of section 1, for "the Federal Capital and the Special Areas", substitute "the Karachi Area and the Tribal Areas".
- 9 1958 XXVI The West Pakistan Mineral DevelopmentCorporation Act. (a) In subsection (2) of section 1, for "the Federal Capital and the Special Areas", substitute "the Karachi Area and the Tribal Areas".
- (b) In section 13, for "Federal", substitute "Central".
- 10 1958 XXX The West PakistanRequisitioned Land (Continuance) Act (a) In subsection (2) of section 1, for "the Special Areas", substitute "the Tribal Areas".
- (b) In clause (iii) of section 2, for "Federal", substitute "Central".
- (c) In section 5-
- (i) in sub-section (1), omit "and when so required by the Federal Government under Article 128 of the Constitution shall", and
- (ii) in sub-section (2), omit "Federal or Provincial".
- 11 1958 XXXI The West Pakistan Water and Power Development Authority Act(a) In sub-section (2) of section 1, for "the Federal Capital and the Special Areas", substitute "the Karachi Area and the Tribal Areas".
- (b) In sub-section (1) of section 11, for Federal Government, substitute Central Government.

- 12 1958 XL The West Pakistan Essential Articles (Control) Act In sub-section (2) of section 1, for "the Special Areas", substitute "the Tribal Areas".
- 1 3 1958 XXVII The West Pakistan Vaccination Ordinance In sub-section (2)of section 1, for "the Federal Capital and the Special Areas", substitute "the Karachi Area and the Tribal Areas".
- 1 4 1959 XXIX The West Pakistan Restrictions on Slaughter of UsefulAnimals (Repeal) Ordinance In sub-section (2) of section 1, for "the Federal Capital and the Special Areas", substitute "the Karachi Area and the Tribal Areas".
- 15 1959 VI The West Pakistan Urban RentRestriction Ordinance In sub-section (2) of section 1, for "the Special Areas", substitute "the Tribal Areas".
- 16 1959 XII The West Pakistan Juvenile Smoking Ordinance In sub-section(2) of section 1, for "Special Areas", substitute "Tribal Areas".
- 17 1959 XVII The West Pakistan Finance Act (Amendment) Ordinance. In item(iv) of clause (2) of section 4, for "Federal", substitute "Central".
- 18 1959 XXXV The West Pakistan Control of Goondas Ordinance. Insub-section (2) of section 1, for "the Federal Capital and the Special Areas", substitute "the Karachi Area and the Tribal Areas".
- 19 1959 XLI The West Pakistan Finance Ordinance In sub-section (3) ofsection 1, for "the Federal Capital and the Special Areas", substitute "the Karachi Area and the Tribal Areas".
- 20 1959 XLII The West Pakistan Goats (Restriction) Ordinance In sub-section (2) of section 1, for "the Special Areas", substitute "the Tribal Areas".
- 21 1959 XLVI The Stamp (West Pakistan Amendment) Ordinance In section 2,for "the Federal Capital and the Special Areas", substitute "the Karachi Area and the Tribal Areas".
- 22 1960 XXIII The WestPakistan Finance Ordinance In sub-section (3) of section 1, for "the Federal Capital and the Special Areas", substitute "the Karachi Areaand the Tribal Areas".
- 23 1960 XXXI The West PakistanMaintenance of Public Order Ordinance In subsection (2) of section 1, for "Special Areas", substitute "Tribal Areas".
- 24 1961 XV The West Pakistan Finance Ordinance In sub-section (3) ofsection 1, for "the Federal Territory of Karachi and the Special Areas", substitute "the Karachi Division and the Tribal Areas".
- 25 1961 XX The West Pakistan Anti-Corruption Establishment Ordinance Insubsection (2) of section 1, for "the Special Areas", substitute "the Tribal Areas".
- 26 1961 XXVIII The West Pakistan WaqfProperties Ordinance In sub-section (2) of section 1, for "the Special Areas", substitute "the Tribal Areas".
- 27 1961 XXX The West Pakistan Fisheries Ordinance In sub-section (2) of section 1, for "the Special Areas", substitute "the Tribal Areas".
- 28 1962 II The West Pakistan Civil Courts Ordinance In sub-section (2) of section 1, for "the Special Areas", substitute "the Tribal Areas".
- 29 1962 IV The Forest (West Pakistan Amendment) Ordinance In section 2,for "the Special Areas", substitute "the Tribal Areas".
- 30 1962 VIII The West Pakistan Tolls on Roads and Bridges Ordinance Insection 1, for "the Special Areas", substitute "the Tribal Areas".
- 31 1962 IX The Societies Registration (West Pakistan Amendment) OrdinanceIn section 2, for "the Special Areas", substitute "the Tribal Areas".
- 32 1962 XI The West Pakistan Registration of Unrecognized EducationalInstitutions Ordinance In sub-section (2) of section 1, for "the Special Areas", substitute "the Tribal Areas".

33 1962 XIV The West Pakistan

Co-operative Development Board OrdinanceIn sub-section (2) of section 1, for "the Special Areas", substitute "the Tribal Areas".

34 1962 XX The West Pakistan Universities Removal of Undesirable Government Servants Ordinance In sub-section (2) of section 1, for "the Special Areas", substitute "the Tribal Areas".

35 1962 XXII The West Pakistan Government Dues Recovery Ordinance

In sub-section (2) of section 1, for "the Special Areas", substitute "the Tribal Areas".

36 1962 XXVIII The Punjab Land Revenue (West Pakistan Amendment)Ordinance In section 2, for "the Special Areas", substitute "the Tribal Areas".

37 1962 XXIX The West Pakistan Primary EducationOrdinance In sub-section (2) of section 1, for "the Special Areas", substitute "the Tribal Areas".

38 1962 XLI The WestPakistan Text Book Board Ordinance In sub-section (2) of section 1, for "the Special Areas", substitute "the Tribal Areas".